Prime Minister in December, 1986 that some eminent non-resident Indian doctors are willing to return to India provided proper work conditions were created for them;

- (b) if so, what are the details in this regard: and
 - (c) the reaction of Government thereto?

THE MINISTER OP STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) and (b) A delegation of non-resident Indian doctors, participating in the International Conference on update in Cardiology held in New Delhi from 18th to 21st December, 1986 met the Prime Minister on 22-12-1986. No specific suggestions regarding creation of any particular work conditions for the non-resident Indian doctors were made by the members of the delegation.

(c) Question does not arise.

Condition of drug testing laboratories with the manufacturing firms forlicence

2422.. SHRI BHUBANESHWAR KALITA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state;

- (a) whether it is a fact that drug companies are licensed to produce ten to fifteen times more medicines than actual production by each company;
- (b) whether it is a fact that manufacturing units do not'possess equipments for certain medicines;
- (c) whether it is also a fact that drug units even do not possess testing laboratories and other facilities required for testing of certain medicineg tbx which licences have been issued in their favour;
- (d) what is the number of drug, units licensed to produce medicines in the country and the number out of them that possess testing facilities;

- (e) whether it is obligatory to possess testing laboratories before license is granted;
 and
- (f) if so, what were the considerations under which manufacturing licences were granted to those firm which do not possess testing laboratories?

THE MINISTER OF STATE IN THM MINISTRY OF HEALTH FAMILY WELFARE (KUMARI SAROJ KHAPARDE): (a) to (fl Production capacities of drug companies are not fixed in drug manufacturing licences which are granted under the provisions of Drugs and Cosmetics Rules by the State Drugs Control authorities. Under the provisions if the Drugs and Cosmetics Rules, manufacturing units shall have to comply with the requirements oi space, equipments and testing laboratory for manufacture of drugs. According to the informaion received from the State Drugs Control authorities ther are 12, 744 manufacturing premises in the country.

Unauthorised occupation of bertha In Ralrway/Traing

- 2423. SHRI RAFIQUE ALAM: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that unauthorised persons occupy berths in II class sleepers reserved for passengers who have already got reservation; and
- (b) what remedial measures huvu been taken by Government in this regard?

THE MINISTER OF STATE *GW* THE MINISTRY OF RAILWAYS (SHRI MADHAVRAO SCINDIA): (a) Some cases have been reportedL

(b) To prevent entry of unauthorised passengers in reservel coaches, various measures have been taken like bringing of coaches duly locked at the platforms of the trainorigins